# urgent public importance

# CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

#### TENSE SITUATION PREVAILING IN SHAHDARA

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a submission to make before I call his attention. I used the words "popular anger in protest against the police atrocities". These words should not have been dropped. These are words from us. I am not asking the Government to use the expression if they do not like it, but when we use them, they should be retained . ..

MR. CHAIRMAN: You put your question.

SHRI BHUPESH GUPTA: .......... in the Calling Attention Notice. Otherwise, a wrong impression comes. We are not so neutral in this matter, in wording the Calling Attention Notice.

I beg to call the attention of the Minister of Home Affairs to the tense situation prevailing in Shahdara and the reported violent clashes between the police and people in that area.

MR. DEPUTY CHAIRMAN in the Chair.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, yesterday I made a statement on the regrettable incidents in Shahdara on the 19th and 20th. Some incidents took place yesterday also but there has been no incident since last night.

In accordance with the decision of the Government announced yesterday, steps have been taken to obtain the services of a serving Judge of the High Court to conduct an inquiry. The terms of reference are also being finalised. I would like to assure the House that the scope of the inquiry would be wide enough to include the course of disturbances which took place as a sequel to the alleged murder of Shri Onkar Singh, the adequacy of administrative measures taken to prevent and deal with the said disturbances, the justification for the use of force by the

police, the extent thereof and the allegations of excesses against the police. The House will appreciate that such an inquiry should not, however, concern itself with the investigations already in progress in accordance with law in regard to the alleged murder. The Government expect, that the investigation would be completed most expeditiously so that the guilty are brought to book.

The Administration is taking all steps for the maintenance of peace in the area. Influential citizens of Delhi have taken the welcome initiative to enlist people's cooperation in the maintenance of peace and I hope that these efforts will prevent the recurrence of any unfortunate incident.

SHRI BHUPESH GUPTA: We heard the statement which is most unsatisfactory. Evidently the hon. Minister has taken cover under the fact that he is instituting a kind of judicial enquiry. That is no reason why he should not have taken the House into confidence with regard to the version of the incidents because he has used the word 'alleged' murder, when it is a murder. He could have used the word 'alleged' as many times as he liked, but still he should have taken the House into confidence. Now, Sir, we are here in Delhi in the Capital and we cannot but be seized of the matter and we feel deeply concerned about what has happened. We regret that the Government did not vesterday suo motu come forward to make a statement. The behaviour of the police has been simply outrageous and criminal. First of all, I should like to ask the Government what the Government has to say with regard to this

When this gentleman, the Home Guard Officer, was killed, the police spread the story that a leader of the dacoit gang had been killed and they spread the story to the local administration, to the Inspector-General of Police and other administrative officials, the SP and so on. Only when the people started demonstrating against what he called the alleged murder, although several bullets had been planted into the

body of Shri Onkar Singh, the Home Guard, the Government took some action and not before that. There was an attempt to hush it up. This is No. 1. An attempt was made by the police officials of the locality, and high officials were trying to connive at it.

He is described as leader of a dacoit gang when he was actually a Home Guard Officer. It turns out that it. was so. He was shot dead. This itself is a serious matter. Then, Sir, this story was spread and of course after demonstrations of the people they arrested the ASI, the alleged murderer—there you can use the word 'alleged' if you like—only after the people had demonstrated and came out. Even now when the enquiry has been announced, no action has been taken to see that the enquiry is properly done, but reference has been made to the public appeal for peace.

But here the Chief Executive Councillor, Mr. Radha Raman—I believe he belongs to their party—told the reporter that all police officers of that area connected with the incident should be suspended to restore confidence among the people. He also appealed to the people of Shahdara to help restore normalcy in that area. Now you arc citing the public appeal. What about this part of the appeal? Why is this suppressed? Mr. Radha Raman is not a small coin. He may not be a State Minister in the Ministry of Home Affairs or in the ante-room of the Prime Minister of India, but surely he is the Chief Executive Councillor of Delhi and when he makes a statement of this kind, in all fairness his statement should be referred to when the Minister makes a reference to the public appeal that people should maintain peace. Why is this not mentioned? This is number one. I have got something more to say.

Shri Indrajit Gupta, leader of our Group in Lok Sabha, along with Shri B. D. Joshi, a member of the party Group in the Metropolitan Council, and Secretary of our party Shri Prem Sagar Gupta visited the Shahdara area yesterday. They issued a public statement in which they have brought out

the police atrocities going on there. They were going on even yesterday. I had seen them and they said many things. Why should I only draw attention to the statement? How do you explain this? Here is a photograph in the Indian Express. Three women are lying. They have been beaten up. It is published in today's paper. Photographs do not lie. These are not faked photographs taken somewhere else, in Uttar Pradesh or Bihar or somewhere else. What is the answer to that? Here is a photograph in the Statesman itself, another photograph. You must have seen that. Here is a photograph showing a man sitting quietly; he has fallen from the bicycle and the policeman is assaulting. The man is in no mood to use violence of any kind or shows no posture which can be regarded as aggressive. He is utterly helpless. Has this policeman been suspended? What action has been taken against him? There are other such incidents. Shri Indrajit Gupta and others have brought to our notice that women are being beaten up. I give concrete examples. First of all in house No. 1439/A/51, Balbir Nagar, Jagannath Batra, a railway employee, who was on duty—his house was broken into by the police and his younger son was arrested and beaten up. This is one thing. In another house opposite, No. 1439/A/46, Jaharlal, betel shopkeeper, was arrested. He has a plaster in his foot. He was arrested in his house. Congressmen are protesting there. Many come Congressmen have out demonstration. Arrested from that house are Vijay Kumar Bhatia and Vijay Kumar Malhotra. Inside the house three women were beaten up, Pravin Mala and two others; they were beaten up.

Such things are going on. The police has simply run amuck. Now, this is your administration. They are indulging in shooting, they indulge in murder. They took the man and shot him down and you call it 'alleged murder'. You do not call it even a murder, you call it 'alleged murder'. Now, according to the Patriot we find that there is an attempt to hush up

[Shri Bhupesh Gupta]

that it is a case of accident or something. I do not know what steps are going to be taken about it.

"Five bullets were extracted from the body of Home Guards Officer, Onkar Singh, who was alleged to have been murdered on Friday morning, during a postmortem of the body at the Irwin Hospital . .

"Meanwhile the authorities managed to quietly get the body of 12-year old Rafiq Ahmed, who was a victim of the police 'firing at the Shahdara Railway Station on Saturday, buried at the Kotla burial grounds on Sunday midnight. The boy, who was a resident of Takia Kalu, Shah-dara, had died on the spot.

"The authorities are reported to have described the cause of his death to burial ground management as due to 'accident' and paid Rs. 25 as burial charges instead of the usual Rs. 12 in case of a minor."

Now, such things are being reported in the paper. All the papers are reporting. All tile national uailies are reporting. Photographs are being published. And the hon. Minister did not like to have a discussion even yesterday. He said that there was no need for a discussion or a calling attention motion on the subject in Parliament. What sort of Parliament do you want to have? Do they want to have the King's Court or the Queen's Court? I do not know what sort of thing they want to have here in this country.

Therefore, it is a serious matter. I demand that all the police officials should be withdrawn from there straightaway and those guilty or those suspected of having participated in the orgies of violence should be removed from there, and suspended, as Mr. Radha Raman, the Chief Executive Councillor belonging to your party, has demanded. Respect his appeal if nobody else's. And the enquiry ordered should cover all matters including the murder, the sequal to it, the origin of it, and every-

thing should be included, and it should be published. Evidence should be called and people should be in a position to come forward to give evidence.

I do not wish to go into this matter. It is most unfortunate. But before I sit down, [ should like to point out one thing. How is it that people are there in such numbers in Shahdara. What has happened? You should think about it. It was the pent-up feelings of the masses that came out, because the Delhi Police is known for **its** brutality, some sections pf it, at any rate. Not merely that. They are tired of the rising prices, oppressive prices and the conditions to which they have been put. The callous attitude of the Government and of the Administration has made it unbearable and intolerable for the people. There is mass misery and suffering which has driven them to a state of desperation. And when this crime is committed before their eyes, when a person goes and takes a man and shoots him down, naturally, that sort of pent-up feeling and anger of the masses becomes an explosion there. And the Government instead of treating this matter in a particular manner, retaliated bf violence of the worst type, entering homes and arresting people. Mr. Indrajit Gupta told me that a local Congress leader went there and said, "Is this Indiraji's Sarkar?" He has said. "I will not go." He was standing there and all the time shouting almost like a mad man. He is an old man; otherwise, a sensible man. Such is what they have done there

Therefore, do not treat it as a party issue. Mr. Radha Raman has made the appeal. I congratulate Mr. Radha Raman for clearly coming out and taking up this attitude. Therefore, 1 demand, do not try to make out that some political parties are trying to take political advantage of it. This is not the case. We have examined it. Three of our people were returning from the meeting. They had been arrested and taken into custody. Why are our members being arrested? Nine of others were sought to be arrested but somehow or the other that was stopped.

This is what they are doing.

137

MR. DEPUTY CHAIRMAN: Let us hear the Minister.

SHRI BHUPESH GUPTA: What he will say we will hear. But I hope that the House would speak on this subject and I am sure my colleagues in this House will agree with me that we are not bringing it in any partisan manner. I do not wish to take any party advantage out of it because here is an issue over which all of us must speak in one voice to prevent this kind of atrocity which is a disgrace to our country, disgrace to the capital of India.

SHRI K. C. PANT: I hope Shri Gupta keeps his promise of listening to me without interruption. Sir, he is quite right thai this is not a party matter. There is no question of this being a party matter. The very fact that our Chief Executive Councillor has expressed himself shows that this is not a party matter. So far as the Government is concerned there is nothing but a desire that the truth should come out, whatever be the truth. That is the reason why a judicial enquiry has been appointed to go into the matter. This is the concern with which we view this whole series of incidents.

Sir, I would like to make it quite clear that there was no compulsion on the part of the Government to come forward with a statement. My hon'ble friend said that we did not make a statement. But we did make a statement yesterday in the House sua motu. I gave the very pertinent information about which many Members were anxious, namely, whether or not a judicial enquiry would be set up and I thought that there was a good reception to that announcement in this House and that House. Since many Members were concerned, I thought I would come to the House and make that statement. That was entirely a suo motu statement.

Sir, there is no question of hushing up this affair as my friend charged. Certainly, appointment of a judicial enquiry is not the way to hush up a fact. We want the whole thing to come out. It ii under the Commission of Inquiry Act.

SHRI BHUPESH GUPTA: What about suspension?

SHRI K. C. PANT: That is what I said. I hope he keeps his promise. So I have appointed this under the Commission of Inquiry Act so that everything will come out. He says that I have placed greater emphasis on peace being restored rather than on the enquiry that is to be conducted. I do not know why he says so... {Interruption by Shri Bhupesh Gupta) He must keep his promise today at least because he has promised. Normally he does not.

SHRI DAHYABHAI V. PATEL (Gujarat): Does he always keep it?

SHRI K. C. PANT: I thought that the House would entirely agree with me that while we are very anxious that the whole matter should be inquired into and truth should come out we hold no brief for anybody. At th^ same time my immediate concern is that peace should be fully restored and these incidents should end and that no unnecessary suffering should be entailed by anybody. This, I think, is the sentiment of the entire House. That is why I place my emphasis on peace being restored there as early as possible. That is why I welcome the initiative on the part of public men in this matter.

In so far as individual incidents are concerned, he has referred to photographs, newspaper reports and other individual incidents. The House will appreciate that it is very difficult for me now that an en quiry has been set up to go into the rights and wrongs of individual incidents and any comment I may make may prejudice the enquiry one way or the other. That would be the last thing which I would want to do.

Sir, he said that police officers should be withdrawn I understand that the meeting which took place last evening under the

[Strri K. C. Pant]

139

aegis or certain public men discussed this matter threadbare with the police and the Administration. The D. C. was present. The D.I.G. was present and they undertook to maintain peace in certain areas. They asked for withdrawal of police from those areas. The Administration agreed that they would withdraw the police from those areas.

And they will remain in the police stations, and if these gentlemen undertook to see that peace is maintained, the police need not go there at all. Sir, this depends on the cooperation that is coming forth from the residents of the area, from the public leaders. And I would certainly welcome any initiative taken in this direction. I would welcome any support that is given to maintenance of peace from the people, and in that case the police will not be icquired to get involved in the situation. We would readily ask the police to stay in the police stations.

डा॰ माई महाबीर (दिल्ली) : श्रीमन्, मंत्री जी ने जांच की बात कही है और कहा है कि सारी बातें चिक उसमें आ जार्येगी, इसलिये उनको इस समय ज्यादा कुछ नहीं कहना चाहिये।

कल, उपसभापति जी, जब यह सवाल बहां पर उठाया गया था और मंत्री जी ने यह जवाब दिया कि अदालती जांच का निणंध हो चका है, उसी समय हमने एक बात कही थी कि कल श्रीर प्राज के बीच में भी बहुत कुछ होने वाला है, हो सकता है और जिस तरह के हालात, उसमें हमने कोई ज्योतिष नहीं लगाई, जो हालात थे और जिस तरह से अब तक की घटनाओं को पुनिस ने हैंडिल किया, इस सारे मामले में जिस तरह से पुलिस ने कार्यवाही की या करने से इंकार किया उसी से ये आसार थे कि इस तरह की बातें हो सकती हैं और, महोदय, 1 बजे यहां पर मंत्री जी ने इस बात की घोषणा की श्रौर हेह बजे के रेडियों के समाचार में वह आ गई धौर उसके बाद 2 बजे के बाद उस कालोनी में, बलबीर नगर कालोनी में, जिसके छन्दर यह कांड

हुमा है उस कालोनी के लोगों के साथ जो कुछ बीता है उसका कुछ थोड़ा सा दश्य मैं अभी-अभी देख कर था रहा हं। हमारे कुछ और मिल थे, संसद सदस्य थे, श्री ब्राडवाणी थे, श्री त्यागी थे, भी जनदीश प्रसाद माधुर थे। वहां पर जो मैंने देखा है मेरी इच्छा थी कि पंत जी भी कुछ समय निकाल कर वहां पर लोगों की दक्षा को देख कर बाते, शांति और सुरक्षा की गारन्टी जिनके हाथ में उन पुलिस के जवानों ने जो बहां पर कांड किया है त्यायिक जांच की घोषणा होने के बाद उसको देख कर आते।

urgent public

importance

मैं उसके दो-तीन दृश्य ग्रापके सामने रहना चाहता हूं पन्त जी की जानकारी के लिये । हम बलवीर नगर के मकान नम्बर 1439 एच/20 में गये। वह मकान है जिसकी दीवार तोड कर-जव किवाड नहीं खोले जा रहे थे, खादमी नहीं थे--पुलिस के जवान बन्दर घुसे, सुशीला देवी नाम की महिला को बहुत बरी तरह से पीटा गया, वह बर्तनों की सफाई कर रही थी, घर के काम में लगी हुई थी। उस महिलाको इतना पीटा कि इस वक्त वह ग्रस्पताल में है और बाज स्वह जब हम लोग माहदरा में थे तो वहां पर यह खबर थी कि उन जहमों से वह चल बसी, लेकिन शायद ऐसा नहीं हुआ और अभी वह अस्पतान में है। उस कमरे में उसका सामान पड़ा हुआ हमने देखा, आटे का टीन गिरा हम्रा था, आटा बिखरा हम्रा था, अभी तक उन्होंने उसे वैसा रखा है। मैं चाहता हं पन्त जी जाकर उसको देख सकते, बर्तन जो तोडे हैं उनको देख सकते धौर उस महिला को देख सकते, जिसका ग्रंग-अंग दख रहा है, जो घरपताल में कराह रही है।

भी महाबीर त्यागी (उत्तर प्रदेश): मह मिनिस्टर की मान के खिलाफ है।

डा॰ माई महाबीर: उस समय वहां पर सज्जन शिव नारायण भी थे जिनकी ये पत्नी हैं। वे वाटर सप्लाई में काम करते हैं, वे डयटी पर थे। वे दिल्ली कारपोरेशन की बाटर सप्लाई में काम

करते हैं। मैं चाहता हूं पन्त जी उस महिला की देख सकते। मैंने उस महिला को देखा है। उसकी जांघो पर, पीठ पर मोटे-मोटे लाठियों के निशान हैं, जैसे नील पड़े हुये हों, उसका सिर पट्टियों से बंधा हुआ है और चारपाई के ऊपर वह मुक्किल से हिल सकती है, मुश्किल से बात कर सकती है। यह उनकी वहां पर स्थिति है। यह एक दृश्य है। दूसरा दृश्य वहीं पर उसी मकान के भन्दर राम प्रकाश शर्मा हैड कांस्टेबिल रेलवे पुलिस के हैं, बे सो रहे थे तीन दिन की रात की इयुटी के बाद, उनके ऊपर लाठियों से हमले किया गया धीर जब धीरतों ने कहा कि ये हैंड कांस्टेबिल है, रेलवे पुलिस में हवलदार हैं, इनको क्यों मारते हैं तो भी कोई क्का नहीं और नींद खुलने पर लाठियां रोकने के लिये उन्होंने हाथ उठाया तो उनके दोनों हायों की उंगलियां टूटी हैं और चोटें आई है। 1473-ए०2/बी० इस नम्बर के मकान पर पंडित वृन्दावन का नाम लिखा हम्रा है। वहां पर किरायेदार कोई सज्जन प्यारा सिंह हैं, उनकी पत्नी घर के अन्दर अकेली, कोई श्रीर घर में न होने के कारण कोई पर्दा न रखते हुये, नंगी नहा रही थीं। उसने कहा कि दरवाजा मत तोड़िये, मैं अकेली हूं, मैं नंगी हूं, नहा रही हं, लेकिन पुलिस के जवानों ने दरवाजा तोडा, तोड़ कर अन्दर धुसे ग्रीर उसकी नहाते में से नंगा बाहर खींचा। वह दूसरे कमरे में चली गई और जब कमरे में चली गई तो दूसरे कमरे में धुसे और बर्तन वगैरह तोड़े। मैं उस महिला को देख कर आया हुं, उसके आंसुओं को देख कर आया हुं और उसकी द्यावाज को सुन कर के आया हं। उसको देखने के बाद हमने एक दूसरा मकान देखा 1438/के०/7ए जिसमें देवेन्द्र कुमार और महेन्द्र कुमार दो लड़के रहते हैं। एक 17 साल का है और एक 13 साल का है। उसकी दीवार से कृद कर उसके किवाड़ तोड़े गये हैं।

श्री मान सिंह बर्मा (उतर प्रदेश) : चौधरी साहब, आप हंस रहे हैं, शर्म ग्राने की बात है।

डा॰ भाई महावीर : मंत्री जी ने अभी कहा कि यह पार्टी का सवाल नहीं है। मैं चौधरी साहव से प्रार्थना करूंगा कि वे इसको पार्टी के दृष्टिकोण से न देखें। यह सवाल ऐसा है जो किसी के घर में किसी की बहु के साथ, किसी की बेटी के साथ धगर हो सकता है तो आपकी बहू और बेटी के साथ भी यह हो सकता है। इसलिये मेरा निवेदन है कि उधर या इधर जितने लोग बैठे हैं, वे यह न समझें कि पार्टी की रेखा हम एक दूसरे से अलग करती है। यह इंसानियत की बात है।

तो मैं यह कह रहा था कि उन दो भाइयों में से छोटा जो 13 वर्ष का है उसकी टांग टूटी हुई है और जो बड़ा 17 साल का है उसके मुंह पर जहम हैं।

1439/कें ०/24 नम्बर के मकान में शांति देवी नाम की महिला रहती है जो कि नमें है। उसने खुले आम कहा था कि हमने यह कांड देखा है, इसलिये मैं गवाही दूंगी और जो सच बात है वह मैं डट कर के कहूंगी। उसको जिस तरइ से पीटा गया उसका वर्णन करना मेरे लिये संभव नहीं है। वह भी अस्पताल में है। उसको इतना पीटा गया, इतना पीटा गया कि उसको हानत अभी तक बहुत गंभीर है।

1439/एच०/13 नम्बर का मकान श्री जयपाल शर्मा का है। वहां पर एक महिला जिसके थोड़े दिन पहले बच्चा हुआ था एक कमरे में थी। दूसरी महिलाश्रों ने वहां कहा कि यहां पर बच्चा है, यहां पर अभी-अभी डिलिवरी का केस हुआ है, इस वास्ते यहां न घुसो। लेकिन वहां भी बे घुसे और उस महिला पर भी हाथ उठाने की कोशिश की।

महोदय, एक 1473/20 नम्बर के मकान में दो महिलायें श्रीमती कमला रानी और उनकी सास श्रीमती चन्द्र रानी रहती हैं। दोनों महिलाओं के गले से सोने की चेन श्रींच कर ले गये।

श्री सीताराम केंसरी (विहार): यह कब की घटना है।

डा० भाई महाबीर: यह कल की घटना है।

importance

श्री सीताराम केसरी: ठीक बात है। इंक्वायरी कमीशन की घोषणा के पहले की बात कह रहे हैं या बाद की बात कह रहे हैं।

दूसरे, यह सारी चीजें इंक्वायरी कमीशन में जब आयेंगी तो इन को यहां पर प्रचार का रूप क्यों दिया जा रहा है, यह आपकी बात मैं समझ नहीं पा रहा हूं। इस तरह की घटनाओं को हम भी दुखद मानते हैं।

MR. DEPUTY CHAIRMAN: Please take your seat. The Minister will reply. Why do you bother about it?

बा० भाई महाजीर: महोदय, इन दोनों मिह-लाग्नों के कान में जो टाप्स थे उनमें से दोनों के कान का एक-एक टाप्स निकाल लिया गया और दोनों के गले की चैन खींच ली गई और उनमें से जो नौजवान मिहला थी, कमला रानी, जब उत्तने शोर मचाया तो उसका मृंह दबाने की कोशिश की गई। मैं उनके गालों पर नाख्न के खरोंच देख कर ग्राया हूं। मैं इस बात को पूछना चाहता हूं कि क्या यह लोकतन्त्र है?

श्री महाबीर त्यागी: ग्रीर यह पुलिस ने किया है?

डा॰ माई महावीर: उन्होंने घपने वयान दिये हैं और यह वयान देने के लिये तैयार हैं और इसीलिये मैंने कहा कि कोई भी जाकर वहां जांच कर सकता है। महोदय, जो कुछ हुम्रा है इस सारे कांड के बाद, उसे देख कर जिस्टिस मुल्ला ने कुछ वर्ष पहले प्रपने एक फैसले में पुलिस का वर्णन करते हुये कहा था कि:

"It is the most organised gang of armed criminals in this country."

भीर वे अब हमारे इस माननीय सदन के सदस्य हैं मुझे आपसे यही निवेदन करना है कि इन सारी घटनाओं को देख कर वह शब्द ताजा हो जाते हैं दिमाग में । लेकिन इसका एक और पहलू हैं। एक लड़का जो गोली से मरा रफीक नाम का, वह गोली से मारा गया, कल के अखबार में इस घटना की खबर है, परसों वह मारा गया...

श्री उपसमापति : श्री भूपेण गुप्त जी ने इस घटना का जिक कर दिया है।

डा० भाई महाबीर: उन्होंने जो जिक किया है मैं उससे कुछ भिन्न बात कह रहा हूं। मैं उस के पिता से मिला हूं। उसका पिता बुन्दू नाम का एक बुजुर्ग आदमी है...

श्री सीताराम केसरी: यह सब एवीडेंस में आ सकताहै।

डा० भाई महाबीर : ग्राप बोले बिना रह नहीं सकते । ग्रापकी जवान को दस्त लग मधे हैं क्या?

श्री सीताराम केसरी: मैं भी चाहता हूं कि मदद करूं इस चीज में उन लोगों की।

डा० भाई महाबीर : ग्राप मदद नहीं कर सकेंगे।

| MR. DEPUTY CHAIRMAN: You j please sit down. You can speak only when you are called upon to speak.

डा॰ भाई महाबोर : महोदय, वह लड़का, एक बुध फैन्ट्री है छोटे बाजार में , 2/16 नम्बर में, नाम है। धर्म बुश फैनट्री, उसमें वह नौकरी करता था। वहां वह काम कर रहा था∙। वहां वह धौर उसका चवेरा भाई काम कर रहा था। यह रफीक उसको खाना देने ग्राया था। जब यह काम हो रहा था तो रेलवे स्टेशन के पास उसको गोली लगी है जो स्थान सौ, डेंड्र सौ गज दूर है और अखबार के अन्दर रिपोर्ट आई कि वह लोग वेगन्स को लट रहे थे और वैगन ल्टने वालों को वहां गोली मारी गयी। जहां वह लड़कामरा वहां खुन के दाग हैं। उन दागों को और खुन को, कपड़े को रुई से पुलिस बाले उटा कर ले गये हैं, लेकिन उसमें छिपाने की जो बात है वह किसी सम्य समाज में शोभा नहीं देती। बब में कुछ छोटी-छोटी बातों का उल्लेख करना चाहता हूं एक दो बाक्य में ग्रौर मैं खत्म कर रहा हूं श्रौर कोई इरिलिवेंट बात नहीं कहुंगा

पुलिस वालों ने ग्रगर समय पर कार्यवाही की होती तो यह कांड नहीं होता और समय पर कार्यवाही कराने के लिये उस इलाके के पांच प्रति-ष्ठित व्यक्ति वहां पुलिस से मिले थे । उनमें हैं एक श्री ईश्वर दास महाजन, जो चेयरमैन हैं स्टैंडिंग कमेटी, म्युनिसिपल कारपोरेशन, दूसरे हैं श्री भारत भूषण चेयरमैन, माहदरा जोनल कमेटी, तीसरे श्री योगेन्द्र सरवरिया, एरिया कौंसलर, चौथे सरदार इन्द्र सिंह आजाद, मैटो-पोलिटन कौंसिल के मेम्बर (कांग्रेस) ग्रीर पांचवें थी राम नारायण गप्त इसरे मेम्बर हैं मैट्रोपोलिटन कौंसिल के, यह पांचों सज्जन रात को बाठ बजे से लगातार सबेरे चार बजे तक पुलिस थाने में ए० डी० एम०, एस० पी०, डी० एस० पी० सभी पर जोर देते रहे कि उस मामले में कार्यवाही की जाय ग्रीर वहां का जो एस० एच ओ है उनको ट्रांसफर कीजिये जिनके खिलाफ कत्तल का इलजाम है और उनके खिलाफ कार्यवाही कीजिये और कत्तल का केस रजिस्टर कीजिये उस ग्रादमी के कतल का जिसको कि इकत कह कर मारा गया है-यह पुलिस का कहना है-लेकिन 4 बजे सबेरे तक पुलिस अधिकारियों ने उनकी कोई बात नहीं मानी और इसलिये वहां का हजम बेकाब हो गया।

श्री उप-समापति : अव ग्राप समाप्त करिये ।

डा० साई महाबीर: एक प्वाइन्ट और कहना है। मदर लैंड ी यह रिपोर्ट है कि उस लड़की ने मुकबार को ही, इसला दे दी थी डी० आई० जी० रेंज को कि खतरा है और एक पड़बंद कर के ओंकार सिंह को मार दिया जायेगा। लेकिन उसके बाद भी कोई कार्यवाही नहीं की गई।

श्रीर श्रांखिरी चीज, जो मुझे कहनी है बह यह है कि यह सब कुछ हुश्रा है बलबीर नगर में जहां कि घटना हुई, जहां श्रोंकार सिंह को मारा गया श्रीर जहां से गवाहियां श्रांनी थीं। श्रभी पंत जी ने यह घोषणा की कि जुडिशियल इंक्वायरी इसमें होगी श्रीर इसकी घोषणा किये जाने के बाद पुलिस के जवानों की पूरी बटालियन वहां गई है। उनके दिमाग में श्राया कि कोई गवाही न दे सके इतना लोगों को वहां टेरोराइज कर दिया जाय, इतना आसंकित कर दिया जाय। जुडिशियल इंक्वायरी की घोषणा के बाद, दो ढाई वजे के बाद में यह सब हुआ है। मेरा कहना है कि अगर जुडिशियल इंक्वायरी इस तरह से होगी तो उसमें कोई सच्ची बात कहने का साहस नहीं करेगा और न लोगों के साथ उसमें न्याय हो सकेगा।

ग्रीर ग्राखिर में, जैसे कि चित्र निकले हैं, पुलिस के जवान भी लोगों पर पत्थर फैंक रहे हैं। उधर से लोग पत्थर फैंक रहे हैं तो इधर से पुलिस के जवान भी पत्वर फैंक रहे हैं, यह चित्र शस्त्रवार में छपे हैं। मैं कहना चाहता है कि पुलिस लाठी चार्च कर सकती है, ब्रांसू गैसे छोड़ सकती है, जरूरत पड़े तो गोली भी चला सकती है, लेकिन हजम के पत्थरों का मुकाबला वह पत्थरों से करे, अगर यह हालत इस देश में हो गई है तो मुझे लगता है कि पुलिस एक बेकाव भीड़ के सिवाय, अनवंदोल्ड माब के सिवाय और कुछ नहीं है और जो वहां पुलिस के अधिकारी हैं उनको सभी तक सस्पेंड न करना सौर खाली यह प्ली लेना कि हम जांच करा रहे हैं लोगों के मन को किसी तरह से भी सांत्वना नहीं देगा। इसलिये मेरा कहना है कि वहां के सीनियर ग्राफिससं, चाहे वह एस० पी० हो या कोई ग्रीर हों, जिनके ऊपर जरा भी इस सम्बन्ध में कोई बात बातो है, उनको तुरन्त, प्रविलम्ब सस्पेंड किया जाय और फिर उस जांच की व्यवस्था पन्त जी करें, लेकिन इस कल्ल के मामले को ग्रलग रख कर यह कार्यवाही, हमारी समझ में ऋपुर्ण रहेगी धौर उसकी सारी बातें नहीं था सकेंगी।

MR. DEPUTY CHAIRMAN: Yes, Mi. Pant.

श्री कें सी० पन्त : माननीय सदस्य ने ...

डा० भाई महाबीर : महोदय, एक व्यक्ति को खाना खाते हुये जो पीटा गया यह उसकी याली है जिसकी हालत मैं अपने यहां के सदस्यों को

बताना चाहता हं कि पीटते पीटते यह हालत इसकी हो गई है, सीताराम नाम का एक मजदूर चाना चाते हुये पुलिस से पिटा, यह उसकी थाली की हालत थी।

श्री के० सी० पन्त: . . . आपने बहुत सी वार-दातों का जिन्न किया, अगर यह सही है तो निन्द-नीय है, इसमें कोई दो राय नहीं हो सकतीं, लेकिन सभी सदालती जांच चल रही है, इस बनत यह कहना कि क्या हुआ, क्या नहीं हुआ मेरे लिये तो कम से कम बहुत कठिन है।

डा० भाई महाबीर : आप जा कर एक बार देख तो ग्रायें।

श्री जगदीश प्रसाद माथर: (राजस्थान): आप उस एरिया में क्यों नहीं गये?

श्री के० सी० पन्ता: यें चीजें वहां हुई, वहां कल सडक भी बन्द हो गई, वहां श्रिकवेटिंग हुई, कई चीजें हुई, किसका बया सम्बन्ध है मैं नहीं कह सकता; क्योंकि इसमें जांच हो रही है।

जहां तक कि इन्होंने ग्राखिर में यह कहा कि जहां पर इनवेस्टिवेशन हो रहा है वह मामला भी इसमें शामिल करना चाहिये तो मुझे जहां तक पता है यह ठीक नहीं होगा करना, लौ स हमारी पहवाइस यही है, लीगल एडवाइस यही है कि यह चीज टीक नहीं होगी। उसको इस कमिण्नर इंक्वायरी के दायरे के बाहर रखना पहेगा। वह इनवेस्टिगेशन चल रहा है, उसका जिन्न मैने मन स्टेटमेंट में भी कर दिया है।

श्री महाबीर त्यागी: ग्रान ए प्वाइंट ग्राफ ब्राइंर। मिनिस्टर साहब ने यह कहा कि इंक्वायरी चल रही है, लेकिन सवाल ग्रसल में इंक्वायरी चलने का नहीं है। जब मकदमा धाता है तो जो वाक्यात होते हैं उन सबकी इंक्वायरी हुन्ना करती है। सवाल तो यह है कि इस बीच में गवनेंमेंट ने क्या कार्यवाही की? एग्जीक्य्टिव फंक्शनिंग क्या हुई ? श्रमली सवाल यह है। मैं यह कहना चाहता हं, माफ कीजियेगा, यह बहुत तकनीफदेह चीज है, जब पुलिस के घादमी इस तरह की मार-

घाड़ शरू कर देते हैं तो गवनंमेंट ने उसको रोकने के लिये कोई एक्शन लिया है या नहीं, इसकी जवाबदेही गवनंमेंट की है। इंक्वायरी हो रही है। वाजिद श्रली शाह की तरह की नामदों की हक्यत, चाहे जो कुछ होता रहे, बैठे तमाशा देखें कि हमने इंक्वायरी करा दी? सवाल यह है कि ग्रापने इस चीज को रोकने के लिये क्या एक्शन लिया? जो पोलिटिकल पार्टीज हैं जो नानग्रारि-शियल्स हैं, वह एक्शन लें, वह भी समझ सकते हैं, लेकिन गवर्नमेंट ने क्या एक्शन लिया कि पुलिस जो मार-धाड़ करने लगी है उसको रोकेंं? इसके माने यह हैं कि बंगला देश की हालत हो गई है। मैं बहुत दु:खी हुं ग्रीर मैं महसूस करता हूं कि यही गवनैमेंट का रवैया रहा तो हिन्द्स्तान के अन्दर न्या होने वाला है?

urgent public

importance

MR. DEPUTY CHAIRMAN: This is only your opinion. This is no point of order.

श्री महाबीर त्यागी: बताइये कि गवर्नमेंट ने क्या एक्शन लिया ? इंक्वायरी कोई एक्शन नहीं है। इंक्वायरी आर्डर कर दी, फिर भी लोग मारे जाएं रहे हैं, कल्लेग्राम हो रहा है। सब ग्राविमयों को मारे जाग्रो, चाहे जो कुछ किये जाग्रो, इंक्वायरी हो रही है, इसलिये कुछ नहीं कह सकता। इंक्बायरी हो रही है, जो काम हो गया उसकी इंक्वायरी होगी, लेकिन ग्राइन्दा की वारदात को रोकने के लिये गवर्नमेंट ने क्या एक्शन लिया ? करपय लगाया? उनको रोका? क्या पुलिस वासों को कुछ हटाया जो कि लुटमार कर रहं हैं? दूसरे पुलिस वाले भेजे ? कुछ नहीं किया ? तमाशा देख रहे हैं।

SHRI BHUPESH GUPTA: Sir, on a point of order

MR. DEPUTY CHAIRMAN: You have already made many points of order.

SHRI BHUPESH GUPTA: This is a point of order and also a point of submission.

Sir, the Chair has a role to play in such a situation. I do not think that the Chair can absolutely wash off its hands, because in snch matters the Chair always gives directions our help in this matter... and this is the normal practice and this is the norm and procedure. Now. parliamentary Sir, you may or may not give the directions and that is a different matteT. But it should not be as though your job is only to make me speak or Government taken any action?... make somebody else speak and remain neutral. Now we are not going into the merits of the case. Let the judicial inquiry body decide it. But, Sir, certain demands are being made, for example, for the suspension of the officials let us move a Resolution in this very house which has nothing to do with the inquiry. This and let us go on record, directing the has happened and happened in this very Government that officers responsible be House, when an accident takes place and when suspended. Why can't we do this?... a demand for the suspension of officials is (Interruptions). Let it be defeated by the made. Now, a railway accident takes place and majority... the Minister does not take cover under the fact that an inquiry has been ordered and, therefore, the accident cannot be discussed. We discuss it. Therefore, when the photographs and other things have appeared in the Press, the honourable Minister should say something on responsible paper, which has published a shall discuss amongst ourselves... photograph and the caption is this:

"Three women residents of Balbir Nagar (Loni Road) village near Shahdara lie on the road after having been allegedly beaten up by the police."—"Express Photograph."

Is it true or false? Let him say that. It is not a matter of inquiry. These charges have been 'wught up by a responsible paper in the country. Similar charges have been brought up by practically all the newspapers in Delhi. Practically all the newspapers Members of 1\*:nl'anicm, including Congress Members of the Executive Council feel that the people responsible should be suspended. Sir the Minister

ov.es an answer as to why '.hey should rot be suspended. Under the covei that. a judicial inquiry is there, he cannot claim immunity from \*.hat....

(Interruptions)

Therefore, I think that you should come to

(Interruptions)

SHRI MAHAVIR TYAGI: the

(Interruptions)

SHRI BHUPESH GUPTA: I suggest that

MR. DEPUTY CHAIRMAN: Please take your seat. . . .

SHRI BHUPESH GUPTA: Either you help Sir, here is the "Indian Express", a us. Or kindly give a direction and today we

> MR. DEPUTY CHAIRMAN: Please take your seat. Please take your seat before I can say anything.

> DR. BHAI MAHAVIR: Before that I want to make one submission. Can't you direct the Home Minister to visit the locality things for himself?...

> > (Interruptions)

SHRI MAHAVIR TYAGI: They must explain to the House as to what executive action they have taken? What preventive action are thef going to take... (Interruptions). What prevents the executive from taking action...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. I am on my legs. Please let me have my say. The incidents in Shahdara

[Mr. Deputy Chairman]

are deplorable. There cannot be any two opinions on that. I think even the Minister | will agree to that. Now, as far as the action that has been taken is concerned, I would like the Minister to say something if he has contemplated any action....

(Interruptions)

SHRI SITARAM KESRI: Sir, on a point of order...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI K. C. PANT: Sir, I have avoided going into in detail by giving any statistics, for the simple reason that I may not be charged with trying to give a colour to the incident. I have scrupulously avoided that. But if they want me to give any information, whatever is with me I can give. For instance, the total number of cases registered has been 20; the policemen injured are 280; members of the public injured are 87 . . . (Interruptions) Persons arrested . . .

SHRI BHUPESH GUPTA: This information is basically wrong. All wrong.... (Interruptions).. false.

SHRI PRANAB KUMAR MUKHERJEE (West Bengal): Kindly listen to him. The Minister is answering... (Interruptions)...

Why don't you listen? This is very wrong. That is not the way. We have every sympathy with them. We have been listening to you with patience. You must also have the patience to listen to the Minister's reply...

(Interruptions)

SHRI K. C. PANT: I am not saying anything against hon. Members. I am only giving information that is with me. I can't

give information which will only please them. I am giving details...

(Interruptions)

MR. DEPUTY CHAIRMAN: Please listen.

(Interruptions)

SHRI MAHAVIR TYAGI: 1 want him to explain as to what preventive action was taken by Government?...

(Interruptions)

SHRI K. C. PANT: It is Tyagiji who has been speaking most loudly...(*Interruptions*). Why doesn't he listen to me? (*Interruptions*). The number of arrests for specific offences is 126

Number of persons arrested under preventive procedure ... 58

Government properly damaged;

Number of jeeps .. 2 Number of trucks .. 2 Number of DTC buses .. 2

A heap of wooden railway sleepers and buildings damaged; railway police forces ransacked; one Government tent set on fire; a private bus and the house of ASI Bakshi Singh burnt; two terminal tax chowkis ransacked.

SHRI JAGDISH PRASAD MATHUR: How many policemen suspended?

SHRI K. C. PANT: I will give you that information—you want to know the number of policemen suspended. The policemen suspended are these three: ASI Bakshi Singh... (Interruptions). Why don't you listen? If you want information, listen to me. You can ask your questions later. [am not running away.

SHRI BHUPESH GUPTA: You are not running away.

SHRI K. C. PANT: Therefore, please listen.

SHRI BHUPESH GUPTA: If you run away you lose your membership.

SHRI K. C. PANT: Head Constable Sujan Singh and Constable Dharam Pal.

Now I am glad that my hon. friends of the Jana Sangh are not taking a partisan view of the matter in the House, but I was surprised when on the 20th I learnt that they had shifted the venue of their agitation from Chandni Chowk to Shah-darn.

SOME HON. MEMBERS: Shame, shame.

DR. BHAI MAHAVIR: You will permit me to say a word, Sir.

MR. DEPUTY CHAIRMAN: No, no.

हा॰ भाई महाबीर: श्री पन्त जी ने उस सर्यादा का उल्लंघन किया है जिस सर्यादा को उन्होंने अपने ऊपर रखा था।

MR. DEPUTY CHAIRMAN: Mr. Pant, you want to say something?

SHRI K. C. PANT: Why is he speaking again?

MR. DEPUTY CHAIRMAN: He is contesting your statement.

SHRI. BHUPESH GUPTA: He has to give the names of the arrested persons. Among them, three belonging to our party were returning from the party meeting.

SHRI K. C. PANT: Under what rule is he speaking, Sir?

SHRI BHUPESH GUPTA: You should know.

DR. BHAI MAHAVIR: Sir,...

MR. DEPUTY CHAIRMAN: Vou should finish in one minute.

श्री सीता राम केतरी: श्रीमन्, क्या बीच में खड़े होकर क्वेश्चन करने का यह तरीका ठीक है ? क्वेश्चन करने के लिये एक बार मौका बीजिये और ये हर बार बोलने के लिए उधर से खड़े होते जा रहे हैं और इस तरह से तो दूसरे भी खड़े हो सकते हैं।

श्री उपसन्नापति : ठीक है। ग्रव ग्राप बैठ जाइंगे।

डा० भाई महाबीर: श्रीमन्, पन्त जी ने जो कुछ कहां ...

MR. DEPUTY CHAIRMAN: One sentence.

डा॰ साई महाबीर: श्रीमन्, मैं ग्रपनी बात एक सेंटेंस में कैसे कह सकता हूं। मुझे दु:ख इस बात का है कि श्री पन्त ने जन संघ के सत्याग्रह का हवाला दिया।

श्री रणबीर सिंह (हरियाणा): श्रीमन्, मेरा एक प्वाइन्ट आफ आहंर है और वह यह है कि श्रमी आपने श्री भाई महाबीर से एक सेंटेंस बोलने के लिए कहा था, मगर उन्होंने दो सेंटेंस बोल दिये हैं, तो क्या इसके बाद आप उनको च्या करायेंगे।

श्री उपसभापति : ठीक है।

डा० माई महावीर: श्री पन्त जी ने कहा था कि जनसंघ का सत्याग्रह वहां पर क्यों हुआ? मेरा इस सम्बन्ध में यह निवेदन करना है कि जनसंघ का सत्याग्रह वहां पर होने के बाद भी, जिस इलाके में सत्या-ग्रह हुआ, उस इलाके में हिसा की कोई भी घटना, छोटी मोटी भी नहीं हुई और यही इस बात का सबूत है कि जन संघ के सत्याग्रह का इस चीज से कोई सम्बन्ध नहीं था। लेकिन वहां पर पुल पर आने जाने के सारे रास्ते बन्द होने के कारण सब लोग उधर से चान्दनी चौक में सत्याग्रह करने के लिये नहीं शा सकते थे। इसलिये उनको बहां पर 144 दफा को तोड़कर सत्याग्रह करने का मौका मिला; व्योंकि वहां पर दफा 144 लगाई गई थी।

MR. DEPUTY CHAIRMAN: Mr. Advani, I wanted to know whether you would speak or....

SHRI LAL K. ADVANI (Delhi): This is a and say that you will punish them but no point of explanation arising...

(Interruptions)

DEPUTY CHAIRMAN: MR. Mr. Pate!.

been listening patiently to what has been going know only one thing on a point of information. on in the House. My mind goes back to the days when Mr. Maxwell was sitting there and answering Mr. Govind Ballabh Pant and Pandit Motilal Nehru on the other side in the Opposition when violence was met by police violence on the other side. I am amazed at the way in which Mr. Pant is defending the police today. Instead of saying that they have been guilty of undue violence he has coine forward to defend violence which was undue and absolutely uncalled for on innocent women, on people going about their business peacefully the police going into the homes of people, beating them and bringing out the women. Are these policemen to be condemned or defended मुझे बता सकते हैं बाई व बाफ इन्फारमेशन कि जिस in the manner in which the Home Minister is बक्त हिन्दुस्तान में लाजैसनैस भी उस बक्त सरदार trying to defend them? Sir, it is most distressing that Mr. Pant should have tried to talk in that way.

AN HON. MEMBER: He should withdraw these things.

SHRI DAHYABHAI V. PATEL: I will not withdraw one word. It is most con-demnable, point of order. the manner in which you are trying to defend the police and minimise the excesses give security of property, security of life and if committed by your police forces. Do you know what the result will be? The police will be encouraged to indulge in such lawlessness again and again. You are unable to keep law and order in the country already. The amount of crimes taking place all over India is because your police does not take action and when they take action in the wrong way you go and defend them. That means there will not be rule of law in this country but there will be a rule of complete chaos and disorder. I want to warn the Government. Don't defend these excesses; don't defend the guilty people. If the police are in the आनरेबिल मेम्बर कहते हैं कि पुलिस डिफेन्ड करती wrong, say that they are in the wrong

attempt should be made to defend Ihe police that have committed such atrocilies. That is what I want to warn the Government, and I hope they will take heed.

SHRI SYED HUSSAIN (Jammu and SHRI DAHYABHAI V. PATEL: Sir, I have Kashmir): Sir, on a point of order. [ want to

> آنريبل ممبر بات كر رهے تھے كيا وہ مجهر بتا سكتر هيں ـ

> بائبی وے آف انفارمیشن . حس وقت هندوستان میں لایسینس اس وقت سردار پٹیل صاحب نر اپروچ لیا تھا۔ اس اپروچ میں

> † श्रानरेबिल मेम्बर बात कर रहे ये क्या वह पटेल साहब ने कौन सा एप्रोच लिया था, उस एप्रोच में कोई फर्क प्राया है ?1

Was that approach wrong? I only want to know this thing.

MR. DEPUTY CHAIRMAN: That is no

SHRI SYED HUSSAIN: The police has to they...

MR. DEPUTY CHAIRMAN: You please

چاہتا ہوں جو آنریبل سمبر کہتر کہ پولمیس ڈفینڈ کرتی ہے صاحب نر اس وقت میں ...

†[श्री सैयद हुसैन : मैं यह जानना चाहता हं जो है तो पटेल साहब ने उस वक्त में ' ' ]

MR. DEPUTY CHAIRMAN: Are you going to take your seat or not? Otherwise I will ask the whole thing to be expungeu from the records.

SHRI RANBIR SINGH: But can they say whatever they like?

MR. DEPUTY CHAIRMAN: Everybody is saying everything. You are saying the most.

SHRI K. C. PANT: Sir, I for one have no objection to my hon. friend, Shri Dahyabhai Patel, referring to the old days at least on this occasion and remembering Shri Motilal Nehru and my father. I wish he did so more often

SHRI DAHYABHAI V. PATEL: I do very often;- only you don't. I wish the conditions were same; I wish you had the same spirit of sacrifice and service. It is all gone.

SHRI K. C. PANT: He says 1 am defending the police; I am not defending anybody. I have said that a judicial inquiry has been instituted to get at the truth. Everytime we come before the House whenever any incident has taken place anywhere the demand is that a judicial inquiry should be instituted. Here we have not waited for the demand.

SHRI DAHYABHAI V. PATEL: Aftei terrorising the people like this, what truth will you get?

SHRI K. C. PANT: We have *suo motu* come to the House and said that we have decided to institute a judicial inquiry. Therefore we are not interested in protecting anybody.

AN HON. MEMBER: What about the suspension of the police officers?

SHRI K. C. PANT: He said, if the police is wrong, why don't you say so? If I find that they are in the wrong I will

certainly say so. If these allegations of police excesses are proved we shall take action against them. There is no question about it.

SHRI DAHYABHAI V. PATEL: You are terrorising people like this and then you are taking action.

SHRI K. C. PANT: Would it be right for me just to run berserk and take action without establishing the offence? Would it be reasonable? Would you accept that? Even policemen have got their rights. I did not hear a word about the policemen. Not a word was said about the policemen who were injured in the course of their doing their duty. You might say that they should not have been asked to do certain things. But the fact is they were acting under orders and many of them have been injured. The DIG has been hit; the SP has been hit; the DC has been hit and not a word was said that in the course of doing their duty these people have been hit. Do they not deserve any sympathy from hon. Members opposite? Sir, I am surprised that this matter should be treated in such a partisan manner after Shri Bhupesh Gupta begins by saying that it should not be. I\* it not the duty of this Parliament...

SHRI MAHAVIR TYAGI: Sir, as the hon. Minister is supporting the police...

SHRI K. C. PANT: I refuse to yield.

SHRI MAHAVIR TYAGI: ... as the high-handedness of the police is supported like that I am afraid I will have to walk out.

(Some hon. Members then left the Camber)

SHRI DAHYABHAI V. PATEL: He has not said a word about police excesses.

SHRI K. C. PANT: I think they have made up their mind. I had expected that in this House when this matter was discussed we would look at the whole . . .

थां रजबीर सिंह: सत्याग्रह करने दाले गहीं रह नये हैं।

श्री जगदीश प्रसाद मायुर : कुछ अक्ल की बात कस्यि . . .

एक माननीय सदस्य: सारी अक्ल जनसंघ में प्रा गई है ।

SHRJ K. C. PANT: . . . we would look at the whole picture. I had expected that we would condemn police violence wherever it has taken place and there have been police excesses. There, there is no difference of opinion in this House. I had also expected that where certain anti-social elements had taken advantage of the situation, something would be said about their burning of jeeps, etc, that something would be said about the aspects also, so that we warn our people that in this situation control should be kept, certain discipline should be exercised, so that the wrong elements, who [1 P.M.] are present everywhere, they do not tale advantage of this to destroy property, etc. which is ultimately our property and theirs. I thought these aspects also would be brought to light. But 1 assure my hon. friends that there is absolutely no question of our holding a brief for anybody, or of trying to protect anybody in the matter.

श्रीमती सीता देवी (पंजाव) : मिस्टर डिप्टी चेयरमैन, यह जो एक घटना हुई है इसमें कोई सन्देह नहीं है कि यह वड़ी दर्दनाक घटना है । जब हमने सब अखबारों में इसकी पढ़ा तो मझे एक चीज के ऊपर बहुत ही दुःख हचा। यहां पर होम मिनिस्टर साहव बैठे ह ये हैं। मैं उनसे यह कहना चाहती हं कि चाहे सेंटर की पुलिस हो, बाहे किसी प्राविस की पुलिस हो, मेरा यह तजुर्वा है कि जब भी कहीं ऐसे वाक्यात होते हैं पीछे पंजाद में हुये थे तो पुलिस वालों का सबसे ज्यादा अत्याचार स्त्री जाति पर होता है। अगर वे पुरुष को मारें तो वह भी कोई घच्छी बात नहीं है, पर बहनों का जो वे अपमान करते हैं उससे हमें लज्जा का अनुभव होता है।

डा० माई महाबीर : चौधरी साहब, आप हंस

श्रीमती सीता देवी: ग्रव ग्राप मेहरवानी करिये जन संघ की हालत वही है जैसी कि एक पंजाबी कहावत में कही गई है। कुछ बाकयात बदिकस्मती से हो गये हैं जिनसे जनसंघ को एक मौका मिल गया है ? जिनकी साख खतम हो गई थी वे इसको एक्स-प्लायट कर रहे हैं। जनसंघ का चान्दनी चौक में सत्याग्रह हो रहा था। मैं यह जानना चाहती हं कि क्या कारण था कि जन संघ वाले चान्दनी चौक को छोड कर के उस जगह पर पहुंच गये। मैं अपोजीशन के भाइयों से प्रार्थना करना चाहती है कि वे इस वाकमे को इस तरह से एक्सप्लायट न करें। अपोजीशन वाले इसको इस तरह से एक्सप्लायट करके जो सही इंक्वायरी गवनंभेंट करना चाहती है। जिस को होम मिनिस्टर ने कहा है, उस इंक्वायरी को विलक्त गलत

गलत रूप दे देंगे, कोई सही इंसाफ नहीं हो सकेगा । वह तो एक बहाना चाहते हैं । उन की पार्टी खत्म है और इसलिए उन्होंने सोचा कि चलो श्रपनी पार्टी को इसी बहाने से जिन्दा करो। लेकिन ऐसे बहानों से पार्टियां जिन्दा नहीं होतीं। वह जिन्दा होती हैं अपनी साख से, यह बात में अपोजीशन को कहना चाहती हं। मेहरबानी कर के (Interruptions), जब ग्राप बोल रहे थे तो मैं नहीं बोली थी, ग्राप का ऐसा ही हाल है। पंजाब में जो स्थिति ग्रापने बनायी थी वही द्याप यहां करना चाहते हैं। यहां यह होगा नहीं। यह बात जन संघ बाले सुन लें। तो मैं होम मिनिस्टर साहब से कह रही थी कि जो पुलिस वाले हैं उनको यह लाइसेंस नहीं मिलना चाहिए . . .

डा० भाई महाबीर: उनको इनाम मिलना चाहिए।

श्रीमती सीता देवी : ग्राप जब बोले थे तो मैं नहीं बोली थी।

डा० भाई महावीर: मैंने आपकी पार्टी के खिलाफ एक शब्द नहीं कहा, आपने हमारी पार्टी के ख़िलाफ बोलने के सिवाय और कुछ नहीं कहा।

Calling attention to

a matter of

मैं होम मिनिस्टर साहब से यह प्रार्थना कर रही थी कि यह बात ठीक है कि उन्होंने एक इंक्वायरी कमी-शन विठाया है। जुडिशियल इंक्वायरी होगी ग्रौर उस के बाद जो अपराधी होंगे उनको वह सजा देंगे।

लेकिन मैं यह कहना चाहती हूं कि जब पुलिस के खिलाफ इतना बावेला मचा हम्रा है तो कम से कम जो इसके रेस्पांसिबिल पुलिस ग्रधिकारी हैं उनको फौरन मस्पेंड कर देना चाहिए इसलिए कि जनता के श्रन्दर जो क्षोभ है, जो उसकी नाराजगी है उसको भी कुछ सांत्वना मिल सके कि गवर्नमेंट ने एक सही कदम उठाया है।

दूसरी बात मैं यह कहना चाहती हूं कि ला ऐंड ग्रार्डर मेन्टेन करने की कोशिश वह कर रहे हैं, जैसा कि होम मिनिस्टर साहब ने बताया है और वह करेंगे, लेकिन इसके साथ ही जो ग्रपोजीशन पार्टियां हैं, जो इस घटना को गलत रंग देना चाहती हैं, लॉ ऐंड ग्राईर के ग्रन्दर उन पार्टियों को भी पूरी तरह से कंट्रोल में रखना चाहिये। अगर आप उनको कंट्रोल में नहीं रखेंगे तो यह जो अपो-जीशन है, खास कर जनसंघ के जो भाई हैं, वे सही इंक्बायरी भी नहीं होने देंगे; क्योंकि वे नहीं चाहते कि मही इंक्वायरी हो। (Time bell rings) श्रीमन, वह बोलते हैं तो आप घंटी नहीं बजाते, भाई महाबीर के बोलने के समय ग्रापने घंटी नहीं बजायी, हम इस पार्टी के हैं इसलिए ग्राप घंटी बजाते रहते हैं।

श्री उपसभापति : मैं घंटी सबके लिए बजाता है। ग्राप खत्म किजिए।

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श्रीमतो सोता देवां : तो मैं यह कहना चाहती हूं कि जो इंक्वायरी करायी जा रही है वह पूरी हो इस लिए उससे संबंधित पूलिस अफसरों को आप सस्पेंड करें भीर भ्रपोजीशन पार्टीज के लोग वहां स्थिति को एक्सप्लायट न कर सकें, इसलिए उनको आप कंटोल में रखें।

urgent public

importance

श्री कें ब्रो० पन्त: जहां तक महिलाओं पर पुलिस के हमला करने की वात है, अगर ऐसा हुआ है तो बहुत ही निन्दनीय है।

श्री जगदीश प्रसाद माथुर : हुआ कैसे नहीं है। म्राप सीता देवी जी की बात को मान लीजिए। उन्होंने सही कही है।

श्री के बी पन्त : उन्होंने बहुत सी बातें कही हैं, सब को मान लुं।

श्री जगदीश प्रसाद माथुर: ग्राप स्वयं वहां देखने क्यों नहीं गये कि महिलाओं के साथ अत्याचार हुआ है या नहीं ?

DR M. R. WAS (Maharashtra): May I know from the Opposition whether they are opposed to the judicial enquiry?

SHRI JAGDISH PRASAD MATHUR: No, no. There is no question of opposition to

SHRI RANBIR SINGH: They have started the agitation after that.

श्री के ब्राविक पन्त : श्रापने मुझ से पूछा कि जनसंघ का जो सत्याग्रह चांदनी चौक में होने वाला था 20 तारिख को, वह णहादरा में क्यों ले जाया गया। मैं नहीं कह सकता कि वह क्यों वहां हम्रा?

श्रीमती सीता वेबी: इसलिए कि वे वहां की स्थिति को एक्सप्लायट कर सकें, लोग उनके पक्ष में हो सकें।

श्री के० सी० पन्त: उन से बात चीत की एस० डी• एम० ने और स्थानीय पुलिस ग्रधिकारियों ने और उन से निबेदन किया कि वहां अनाज मंडी में उस दिन सत्या-ग्रह न करें। और डी० सी० ने भी एक वरिष्ठ जनसंघ

के नेता से यही निवदन किया कि ग्रच्छा हो कि कि उस दिन वहां न करें क्योंकि वहां वैसे भी तनावपूर्ण स्थिति पैदा है और उसमें सत्याग्रह करना अच्छा नहीं है लेकिन उसके बावजूद जनसंघ ने वहां किया। ग्रब क्यों किया? यह सदन खद ग्रपने नतीजे पर पहुंचे, मैं क्या कह सकता हं।

वहां तक और प्रश्न है कि निगरानी रखी जाय, जिसको धावश्यकता हो उसको पकड़ा जाय वगैरह, वगैरत तो यह तो एडमिनिस्टेशन कर ही रहा है और करता है।

श्री जगदीश प्रसाद माधुर: समपेंशन का क्या जवाब दिया ?

SHRI LAL K. ADVAN1: The most pertinent point of the debate is...

SHRI IAGDISH PRASAD MATHUR: He is evading the question.

MR. DEPUTY CHAIRMAN: You will get your turn when it comes.

SHRI LAL K. ADVANI: The hon. lady Member's question was...

MR. DEPUTY CMAIRMAN: I will aJlow you when your turn comes.

Please do not get up. Your Members have put so many questions.

The maximum number of questions have been put by Dr. Mahavir.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : उप-समापति महोदय, परिस्थिति यह है कि जिन तरह की हरकतों के लियें बौर महिलाओं के साथ जिस तरह के व्यवहार के लिये हमने पाकिस्तानी सेना को बंगला देश में · · ·

श्री कल्यारा चन्द (उत्तर प्रदेश): उत्तर प्रदेश में चरण सिंह की हक्सत में भी, जिसमें आप थे, देखा।

भी नागेश्वर प्रसाद शाही : देखे होंग, हम न नहीं कहते, चाहे वह चरण सिंह जी की हुकुमत में हुआ हो चाहे वह श्रीमती इन्दिरा गांधी की हुकूमत में हो, जो चीच बुरी है वह व

श्रीमन, मैं कहना चाहता था कि जो हरकते याह्या खां की सेना ने पाकिस्तान के पूर्वी हिस्से में महिलाओं के साथ किया. ठीक उस तरह की हरकतें ...

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श्री कल्याण चन्द : नहीं।

श्री नागेश्वर प्रसाद शाही : ' इस संसद की नाक के नीचे दिल्ली शहर में इस सरकार की पुलिस ने किया है और कर रही है।

धी सीताराम केसरी : नाक के नीचे ?

थी नागेश्वर प्रसाद शाही : श्रीमन, में यह जानना चाहंगा, पांच सौ मील दर कही रेलवे एक्सीडेंट होता है उस घटना के ऊपर स्वर्गीय श्री लाल बहादर जी शास्त्री ने इस्तीफा दे दिया, एक मान्यता स्थापित की प्रजातंत्र की, और यहां श्री पंत जी की नाक के नीचे, इस संसद् की नाक के नीचे और इस संसद् भवन से दो मील की दूरी पर शाहदरा में जो कुछ हथा माननीय पंत जी उसको देखने जाने तक को गवारा नहीं करते. मांग होने के बाद भी वहां जाने की बात नहीं सोचते, तो क्या यह फर्ज पंत जी का नहीं होता कि कम से कम प्रजातंत्र की मान्यता को रखने के लिये और स्वर्गीय लाल बहादर शास्त्री के रास्ते पर जलने के लिये वह इस्तीफा 'दें इस तरह की घटना घटने के लियें।

श्रीमन, उन्होंने सब न्यायिक जांच का एलान कर दिया तो न्यायिक जांच का एलान होने के बाद वहां किस तरह की घटनाएं हुँ री हैं। एक महिला श्रीमती णान्ति देवी जो श्री खोंकार सिंह की हत्या की चण्डदीद गवाह हैं...

श्री उपसभापति : ' उसके बारे में जित्र हो चका है।

श्री नागेश्वर प्रसाद शाही :.. ग्राइज विटेनस हैं, उनको इतना भीटा गया, इसलिये कि वह जिन्दा न रहें गवाही देने के लिये। इस तरह की जब घटनाएं हो रही हैं कि सारे गवाहों को पीटा जा रहा है, उन्हें धमकाया जा रहा है और यह किया गया कि बलबीर नगर में पुलिस ने जा करके गवाहों से यह कहा कि कोई अगर पुलिस के खिलाफ गवाही देने की हिम्मत करेगा तो वह मिटा दिया जायगा और मृहल्ला कमींदीक कर दिया जायगा।

श्रीमन, मैं जानना चाहंगा कि पन्त जी बतायें कि ऐसी परिस्थिति में उस न्यायिक जांच का मतलब बया होगा। जब कोई व्यक्ति यह हिम्मत नहीं कर सकता कि प्रलिस

के खिलाफ जा कर गवाही कर सके। कोई व्यक्ति यह हिम्मत नहीं कर सकता। सौर जो लोग चश्मदीद गवाह हैं वह पोर्ट जाते हैं। ऐसी स्थिति में न्यायिक जांच कर मतलब क्या होगा? में थोमन, यह जानना चाहंगा मंत्री महोदय से कि ऐसी स्थिति में क्या वह उन प्रधि-कारियों को इटाने की बात सोचेंगे जो प्राच पलिस के उत्पर बढ़े हुये हैं, डी० झाई० औ० और झाई० औ०, ताकि न्यायिक जांच का मतलब कोई हो मके।

भों के बी विन्त : : उपसभापति भी, सभी तक सदन में बहुत कुछ कहा गया है उन बारदातों के बारे में जो सखवारों में निकली या जो कि कुछ लोगों ने जाकर देखीं या कुछ लोगों से मिल कर मालूम की। ये चीत्रं प्रात्र भी सा रही हैं। मेरे पास कोई ऐसी सूचना नहीं है कि पुलिस ने किसको डराया है ताकि गवाही न होने दें।(Interruptions) पाप बताएं कहीं ऐसा हुआ है तो मैं इंक्वायरी कराऊंगा।

श्री नागेत्वर प्रसाद शाही : यह सही नहीं है जो ये प्रखबार छाप रहे हैं ?

धी के० सी० पन्त : ग्रमाबार को छाप रहें हैं मैंने पड़ा है। लेकिन अगर किसी पूलिस याने ने ऐसी बात कहीं हो तो मैं जांच कराऊंगा।

श्री नागेश्वर प्रसाद शाही : मान्ति देवी पीटी गई हैं जो चण्मदीद गवाह ह।

श्री जनदीश प्रसाद मागुर : इसीकी जान करा लें।

श्री के० सी० पना : मैंने तो न्यापिय जांच की वात कह दी है।

श्री जगदीश प्रसार माधुर : यै न्यायिक जांच घट-नाएं जो कल हुई है, उनके बारे में कुछ नहीं कह रहे 食し

### (Interruptions)

श्री कें। सी। पन्स : जहां तक मेरे वहां जाने का प्रशन है, बगर मझे कभी भी यह घहनास होता कि मेरे जाने से स्वति में सधार होता तो मैं जरूर जाता, इसमें कोई संदेह नहीं।

भी जगदीश न साद मायुर : पाप घपनी प्रांखों से न देखना चाहते।

urgent public

importance

श्री के ब्रों वस्त : किसी वस्त ग्रहमास होता तो मैं जाता। मैं जातकारी ने रहा था। मैं नेफ्टिनेन्ट गवनेर से बात कर रहा था, वे ही उसके इनबाजे हैं, वें ही उसकी देख-रेख करते हैं। लेकिन जैसा मैंने कहा, मुझे किसी वक्त महसुस होता तो मैं हिचकिचाता नहीं, र्भ जाता • • • •

श्री जगदीश प्रसाद माथर : प्राप प्रपनी पार्टी वाली को भी साथ ने जाइए ।

भी कें ब्रेसी व्यन्त : जी हां, वहां मत्याग्रह करने के लिए अपने लोगों को ले जाइए । यहां पाकर प्राप चिल्लाते हैं (Interruptions). जी ने मेरा इन्तीफा मांना । मुझे बाद है, चार-पांच दिन हुए या एक हफता हुम्रा उन्होंने प्रधान मंत्री जी से लिफारिण की वी मुझी गृह मंत्री बना दिया जाए । उनको याद होगा · · ·

श्रो नागेश्वर प्रसाद शाही : इसीलिये भी मैं कहता हं बापको मान्यवा स्वापित करनी वाहिये।

श्री के बो व पनत : इतनी जल्दी उनका दिमान बदल जाता है यह मझे नहीं माल्म था।

डा० भाई महाबोर: श्रीमन्, पन्त जो ने इस मामले में पार्टीजन व्हास लेना जारी रखा है और पुलिस आफिनर को मुस्पेन्ड करने से इन्कार किया है।

श्री रणकीर सिहः पौइन्ट बाफ प्रार्डर । भाई महाबीर जी की कितनी दका बीलने की इजाजत दी जायेगी ।

श्रीमती सीता देवी: मर्पो ये लोग मारे दिन हाउम में बोलते रहेंगे।

SHRI LAL K. ADVAN1: The most pertinent point in this entire debate has been evaded all along. 1 am sure that the hon. Minister himself must be anxious to see that the judicial enquiry that has been instituted is fairly and impartially conducted ...

SHRI RANBIR SINGH: Sir, on a point of order. Kindly hear me.

श्री जगदीश प्रसाद भाषर: चौधरी जी जानते हैं मतलब क्या है पौड़न्ट आफ आडंर का?

श्री रणबीर सिंह: में समझता हं भीर इनको पढ़ा सकता हं। अपनी कार्यालयत मत दिखाइये उपसभापति महोदय, मेरा व्यवस्था का प्रश्न यह है कि आया इसमें कोई पार्टी के लिए कोई समय नियक्त है। कोई पार्टी में से एक बोलेगा या दो बोलेंगे, उसके बारे में क्या धापने कुछ व्यवस्था रखी है ?

श्री समापति : आप जरावठ आइए । उसके बारे में एक प्रोसीजर है। उसके मताबिक चल रहा

श्री रणबीर सिंह: हम घापका हुक्म मानते हैं, इसलिए आप हमारी बात नहीं सुनते।

SHRI LAL K. ADVANI: I arn sure the hon. Minister himself and the entire House must be anxious that the judicial enquiry that has been instituted is fairly and impartially conducted and that it is success-full. The enquiry should be able to trace the truth in the whole matter. I would only like to ask him one pertinent question which he has been all along evading, namely, is it possible for a judicial enquiry of this nature where the main charge, apart from the murder case, is police excesses—this is the main charge, police brutality in the area during the last three or four days— to be conducted impartially and honestly and fairly so long as the present police set-up continues? Secondly, another very pertinent point is, wherever excesses have been committed, wherever the police has committed any brutality on a particular person, in most cases I have found that the particular person or persons are implicated on false charges.

Various sections have been applied against them saying that they have been throwing stones, or have assaulted policemen and so on. My own view is perhaps the court or the judicial enquiry may take a very technical view of the whole matter and say

that all these persons against whom cases have been instituted, their cases being sub-judice, they cannot appear in the evidence before the judicial enquiry. I do not know, perhaps Mr. Pant might be able to enlighten me, whether they can also appear before the judicial enquiry because they are the victims of the brutality and excesses. Thes are two pertinent points. Why the S.H.O. of the area or the other senior officials in the area, not merely one head constable or one constable—I think hundreds or thousands of them-but top officers are involved in committing excesses—have not been suspended?

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SHRI K. C. PANT: Sir, again the question is posed in such a way that 1 am forced to say certain things which 1 do not want to say. Here it was a law and order question. Raids were being organised. People were attacking police stations. And other incidents were taking place. Roads were blocked. In such a situation if they are not expected to break up the mobs then what else are they expected to do? | They used tear-gas. I think my hon'ble i friend would bear me out that a lot of j tear gas was used. 1 do not want to go into the thing whether the force used was I adequate or inadequate or excessive be-I cause that is one of the references to the Commission of Enquiry. I do not want to go into the excesses because this is, again, one thing which the Enquiry will go into. I cannot pronounce own judgment. You have to take the totality of the whole thing into consideration. Then you can I come to a conclusion whether the force I use was adequate or whether excesses were I committed.

श्री लाल ब्राडवासी : टियरगैस और फोर्सेंज के यूज के बारे में नहीं पूछा था। मैंने कहा था कि जब तक यह सेट-अप है, तब तक इंक्वायरी नहीं हो सकती है।

SHRI, K. C. PANT: Mr. Advani, vou asked two or three questions. I understand the question fully. In determining whether the force was too much or too little at a particular point... (Interruption by Shri Jugdish Prasad Mathur) I am not answering you. Do not be so loud. One has

that, when he talks about stone-throwing or police being assaulted . . . {Interruption by Shri Lai K. Advani) I have noted it down. He said that in certain cases people have been arrested on such allegations. (.Interruption) Let me have my say. He said that certain people have been arrested. (Interruption by Shri Jagdlsh Prasad Mathur) I am not obliged to answer you. I am answering as many questions as I can. (Interruption by Shri Lai K. Advani) You are avoiding to listen my answer which is impossible. You are adopting a new technique of avoiding an answer. He said that some people had been arrested for stone throwing and assaulting the police, etc., etc. He says that the present police set up should Lok Sabha: be entirely changed. I think that is what he means.

SHRI LAL K. ADVANI: They should be suspended immediately.

SHRI K. C. PANT: I do not know whether he means that the I.G., the D.I.G.s and everybody in the police rank should be dismissed because he is accused of committing excesses. I have answered that question four or five times. I said if a prima facie case is established that any body has committed excesses, certainly action will be taken against him. This is what I have said three or four times, i am not here to hold brief for anybody. If excesses have been committed, action must be taken and will be taken.

SHRI LAL K. ADVANI: I am not asking about action after the enquiry.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUD-ING RAILWAYS) FOR THE **YEAR 1972-73** 

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI

to keep the total picture in view. Having said SUSHILA ROHATGI): Sir, I beg to lay on the Table a statement (August 1972) (in English and Hindi) showing the supplementary Demands for Grants for Fxpenditure of the Central Government (excluding Railways) for the year 1972-73.

#### MESSAGES I ROM THE LOK SABHA

I. THE VICTORIA MEMORIAL (AMENDMENT) **BILL, 1972** 

#### II. THE DENTISTS (AMENDMENT) BILL. 1972

SECRETARY: Sir, I have to report to the He went on to say other things. He seems to House the following messages received | from be aware of the totality of the situation there; the Lok Sabha, signed by the Secretary of the

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"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lofc Sabha, at its sitting held on the 21st August, 1972, agreed with any amendment to the Victorial Memorial (Amendment) Bill, 1972, which was passed by Rajya Sabha at its sitting held on the 14th August, 1972."

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 21st August, 1972, agreed without any amendment to the Dentists (Amendment) Bill, 1972, which was passed by Rajya Sabha at its sitting held on the 1st August. 1972."

## RE CALLING ATTENTION

SHRI TH1LLA1 VILLALAN (Tamil Nadu): Sir, I want to make one submission.

MR. DEPUTY CHAIRMAN: No submission now. You have not taken the permission of the Chairman.